

ITEM NO.13

Court 1 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).4071/2021

(Arising out of impugned final judgment and order dated 24-08-2020 in BN No.3576/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow)

UNION OF INDIA

Petitioner(s)

VERSUS

SANDEEP TIWARI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.65888/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-06-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Shiv Mangal Sharma, Adv.
Ms. Aakanksha Kaul, Adv.
Mr. Mukul Singh, Adv.
Mr. Shreekumar C.N., Adv.
Mr. B. V. Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel for the petitioner.

Issue notice.

Tag with SLP(Cr1.)Nos.20/2021 and 557/2021.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)